

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Hearing Schedule for the month of MAY, 2013 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
16.5.2013 Thursday At 10.30 A.M. Coram: 1. Chairperson 2. Member (VS) 3. Member (DD)	1.	245/MP/2012	ESIL	Petition under Section 79 (l) © read with Part 7 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code Regulations, 2010 along with supporting Affidavit. <i>(For direction)</i>
	2.	189/MP/2012	LAPL	Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 seeking direction from this Hon'ble Commission that no transmission charges shall be payable by the Petitioner to Respondent No.1 (i.e. State Transmission Utility) for scheduling of 100 MW of power on Medium Term and/or Short Term Open Access (MTOA & STOA) as the transmission system of Respondent No.1 will not be used for such open access. <i>(For direction)</i>
	3.	244/MP/2012	JPL	Petition under Section 79(1) (c) and 79(1) (k) of the Electricity Act, 2003 for directions to Inter Alia, accept schedules for supply of power against long-term access. <i>(For direction)</i>
	4.	123/TL/2012	TEL	Application for grant of Transmission Licence to Torrent Energy Limited for Transmission System associated with 1200 MW Dahej Generating Station (DGEN) connecting DGEN- Navsari by 400 KV Double Circuit line with Tripple Snowbird Conductor and associated bays under Section 14(a)of the Electricity Act, 2003, CERC (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 and in terms of CERC Order dated 19th December 2011 vide Petition No 116/2011. <i>(For direction)</i>
	5.	44/TL/2012	APL	Application for grant of Transmission Licence under Section 14 read with section 15(1) of the Electricity Act, 2003 and CERC (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009. <i>(For direction)</i>
	6.	239/2010	APCPL	Petition for approval of tariff of 400KV D/C Jajjar-Mundka Transmission Line, a dedicated Transmission line of IGSTPP of APCPL for the period from the anticipated commercial operation date 31.8.2010 to 31.3.2014 <i>(For direction)</i>
	7.	241/2009	BSAL	Petition under Sections 142 and 149 of the Electricity Act, 2003 filed by Bhaskar Sanchi & Alloys Limited. <i>(For direction)</i>
	8.	277/2010	BSAL	Petition under Section 94 read with Section 62(6) of the Electricity Act, 2003 and regulation 22(iii) of the CERC (Terms and Conditions of Tariff) Regulations 2004 <i>(For direction)</i>
	9.	293/2010	SAIL-BSL	Petition under section 62(6) read with section 94 and 79(1) (f) of the Electricity Act, 2003 and regulation 22(iii) of the CERC (*terms and conditions of tariff) regulations, 2004 with affidavit. <i>(For direction)</i>
	10.	265/2009	GSL	Petition under Section 79 of the Electricity Act, 2003. <i>(For direction)</i>
	11.	266/2009	BASL	Petition under Section 79 of the Electricity Act, 2003. <i>(For direction)</i>

	12.	267/2009	SRSL	Petition under Section 79 of the Electricity Act, 2003. <i>(For direction)</i>
	13.	118/MP/2012	LBPL	Petition for keeping the LTA for Phase II under-abeyance and reduction of LTA quantum from 1600MW to 800 MW for LBPL. <i>(For direction)</i>
	14.	22/MP/2013	ILFSWPL	Petition under section 66 and 79 of the Electricity Act, 2003 read with Regulation 3 (3), 3(4) and 14 of the CERC (Terms and Conditions for Recognition and Issuance of Renewable Energy certificate for the Renewable Energy Generation) Regulations, 2010 ["REC Regulations"] and its amendment thereof; to issue directions and orders as considered appropriate to the National Load Despatch Centre ("Central Agency") to consider the commissioning date of generating stations as the effective date for the issuance of Renewable Energy Certificates to the IL & FS Wind Power Limited. <i>(For direction)</i>
	15.	211/MP/2011	SAIL	Petition under Regulation 20 and 21 of the Central Electricity regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2010 and against the arbitrary action of Western Regional load Despatch centre by loading transmission charges and losses on the 220 KV lines being used for transfer of Power from the generating station of NSPCL to Bhilai Steel Plant. <i>(For direction)</i>
	16.	134/MP/2011	BACL	Petition for clarification on the interpretation of Clause 5 of UI Regulations 2010. <i>(For direction)</i>
	17.	274/2010	MPL	Petition for Capital cost Approval and Determination of Generation Tariff of the 2X525 MW Generating Units 1, Unit 2 and of Maithon Power Limited <i>(For direction)</i>
	18.	13/RP/2012	NLC	Review of CERC tariff Order dated 09.04.2012 alongwith corrigendum dated 01.05.2012 under Section 94 (1) (f) of Electricity Act 2003 read with Regulation 103 of CERC (Conduct of Business) Regulations 1999. <i>(For direction)</i>
	19.	302/2009	DDEPL	Petition for appropriate direction to the respondent to facilitate the grant of approval for inter-State open access and to act in accordance with procedure prescribed by the Commission. <i>(For direction)</i>
	20.	176/SM/2012	Suo-Motu	Non -Compliance of the directions and the provisions of the Act and Grid Code.(Action u/s 142 of the Act against the officers in charge of STUs/SLDCs-(Uttar Pradesh) <i>(For direction)</i>
	21.	177/SM/2012	Suo-Motu	Non -Compliance of the directions and the provisions of the Act and Grid Code.(Action u/s 142 of the Act against the officers in charge of STUs/SLDCs-(Uttarakhand) <i>(For direction)</i>
16.5.2013 Thursday At 02:30 P.M. Coram: 1. Chairperson 2. Member (VS) 3. Member (DD)	1.	160/GT/2012	UPCL	Application under Regulation 20, 25, & 27 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations , 1999, Regulations 2,4 and 5 of the CERC (Terms and Conditions of tariff) Regulations, 2009 and section 62(1) (A) read with 79(I)(d) and 79(I)(f) of the electricity Act, 2003 for determination of Tariff for the 2X600 MW power plant set up by Udupi Power Corporation Limited in Udupi Taluk, Udupi district, Karnataka. <i>(For direction)</i>
	2.	12/MP/2013 with I.A.No. 3/2013	UPCL	Application filed under Section 79 (1) (f) of the Electricity Act, 2003 read the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 <i>(For direction)</i>

<p>21.5.2013 Tuesday At 10.30 A.M.</p> <p>Coram: 1. Member (VS) 2. Member (DD)</p>	1.	73/MP/2013	TPDDL	Petition under Section 79(i) (f) of the Electricity Act 2003 read with Electricity Rules 2005 made there under, for adjudicating the dispute between the parties/ referring the parties to arbitration for settlement of disputes <i>(On admission)</i>
	2.	151/MP/2012	NTPC-Sail	Miscellaneous petition for relaxation of provisions in regard to Additional Capitalization from the date of commercial Operation up to the cut-off date for determination of Tariff of Bhilai Expansion Power Plant (2X250 MW) and also for exercise of inherent powers to do substantial justice.
	3.	65/MP/2013	NLC	Increase in Operation and Maintenance expenses incurred by NLCs Mines on account of Wage Revision with effect from 01.01.2007 to 31.03.2009 and other pay hikes to employees (Executive & workmen), linked to NLCs Power Stations namely NLC TPS I (600MW) NLC TPSII-Stage I (3X210 MW) NLC-TPSIL-Stage II (4x210 MW) and NLC TPS I Expn (2x210 MW) and pay revision to CISF personal posted in NLC Mines with effect from 01.01.2006 to 31.03.2009 <i>(On admission)</i>
	4.	74/MP/2013	LBHPPL	Petition under section 79 of the Electricity Act, 2003 read with CERC (Grant of Connectivity, long term access and medium-term open access and Inter-state Transmission and related Matters) Regulations, 2009 as amended from time to time read with CERC (Unscheduled Interchange charges and other related matters) Regulations 2009 as amended on 28.4.2010. <i>(On admission)</i>
	5.	5/MP/2013	NRLDC	Petition for providing systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (i) of the CERC (Indian Electricity Grid Code) (First Amendment) Regulations, 2012 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the Northern Regional Grid as well as the inter-connected Indian Grid.
	6.	30/MP/2013	PGCIL	Miscellaneous petition for approval under Regulation 24 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and under Section 28 (4) of the Electricity Act, 2003 on account of additional cost incurred owing to revision of scale of pay for Employees posted in ULDC scheme from 1.1.2007 to 31.3.2009 consequent to implementation of the revision w.e.f.1.1.2007.
<p>21.5.2013 Tuesday At 3.00 P.M.</p>		F.L-1/12/2010-CERC	-	Public Hearing on Draft Central Electricity Regulatory Commission (Terms and conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Second Amendment) Regulations, 2013.
<p>23.5.2013 Thursday At 10.30 A.M.</p> <p>Coram: 1. Chairperson 2. Member (VS) 3. Member (DD)</p>	1.	6/MP2013	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating period.
	2.	85/MP/2013	WRLDC	Petition on declaration of COD and Scheduling of SASAN Power Ltd. UMPP
	3.	19/MP/2013	PGCIL	Petition under Section 79 (1) (c) read with Section 19 of the Electricity Act, 2003 for revocation of licence and for vesting of the projects in the Central Transmission Utility.
	4.	20/MP/2013	PGCIL	Petition under Section 79 (1) (c) read with Section 19 of the Electricity Act, 2003 for revocation of licence and for vesting of the projects in the Central Transmission Utility.
	5.	78/MP/2013	PGCIL	Petition under Section 79 (1) ©, (d) & (f) of the Electricity Act, 2003 Read with Regulation 24 & 211 of CERC (Conduct of Business),

				Regulation, 1999 for directions to the Respondent beneficiaries/DICs to perform the obligations under the Central Electricity Regulatory Commission (Sharing of inter-state Transmission charges and Losses) Regulations, 2010 <i>(On admission)</i>
	6.	77/GT/2013	GMR-KEL	Petition for determination of tariff in respect of 262.5 MW gross capacity sale from Kamalanga Thermal Power Plant of GMR-kamalanga Energy Limited (GKEL) to GRIDCO acting as nominee of Government of Odisha for procuring power for the Odisha Distribution Companies from the period commencing from 1.4.2013 to 31.3.2014. <i>(On admission)</i>
	7.	2/RP/2013	HSPL	Review of order dated 31.1.2013 in Petition No. 43/MP/2013 <i>(On admission)</i> .
	8.	59/MP/2013	OIPL	Extension of bid processing period in respect of Ultra Mega Power Project of Orissa Integrated Power Limited.
	9.	234/2010	IEX	Petition for delivery based monthly contracts in electricity.
	10.	55/MP/2013	PXIL	Permission to introduce Longer tenure/term Ahead Contracts in Power Exchange India Limited.
	11.	1/RP/2013	SJVNL	Review of the order dated 16.1.2013 in Petition No. 27/2011 regarding determination of generation tariff for Nathpa Jhakri Hydro electric Power Station (6x250 MW) for the period from 1.4.2004 to 31.3.2009.
	12.	278/2010	TPL	Petition in matter of (a) Electricity Act, 2003 and (b) CERC (Terms and Conditions of Tariff) Regulations 2009 and (c) sharing of transmission charges for the inter-regional links between WR and other regions on proportionate basis and (d) sharing of wheeling charges for Gujarat and Maharashtra for use of the Gujarat transmission system (GETCO) for conveyance of Central Sector Power to Union territory of Daman & Diu & UT of Dadra and Nagar Haveli and use of Maharashtra State Electricity Transmission Corporation Limited (MSETCL) transmission system for wheeling of Central Sector Power to the State of Goa. <i>(For direction)</i>
	13.	29/2011	JPL	Irrational and Unlawful of the Western Region Power Committee to saddle Jindal Power Limited with the burden of sharing of transmission charges for the inter- regional links between Western Region and other regions on Proportionate basis <i>(For direction)</i>
28.5.2013 Tuesday At 10.30 A.M. Coram: 1. Member (VS) 2. Member (DD)	1.	62/MP/2013	KVUNL	Petition under Section 79 (l) (f) of the Electricity Act, 2003 for adjudication of the disputes between the Kanti Bijlee Utpadan Nigam Limited and Bihar State Power Holding Company Limited. <i>(On admission)</i>
	2.	63/MP/2013 with I.A.No. 10/2013	LKL	Petition under Section 79 (1) © of the Electricity Act, 2003 read with Regulations 18 and 32 of the CERC (Grant of connectivity, long term, and medium term open access in inter-state transmission and related matters) Regulations, 2009 for (a) relinquishment of long term of open access from 250 MW to 0 MW and (b) change in target region from Northern Region, Western Region to Southern Region <i>(On admission)</i>
	3.	IA.No. 7/2013 in Petition No. 142/MP/2013	PGCIL	Petition under Regulation 20 of the CERC (Regulation of Power Supply) Regulation, 2010-Non- payment of transmission charges by the beneficiaries to the petitioner <i>(I.A. has been filed by NTPC)</i>
	4.	3/RP/2013	RRVNL	Petition for review of order dated 14.03.2013 in Petition No. 179/SM/2012 –Non-compliance of Commissions directions and the provisions of the Electricity Act, 2003 and Central Electricity

				Regulatory Commissions (Indian Grid Code) Regulations, 2010. (On admission).
	5.	93/MP/2013	APCPDC L & others	Petition under Section 79(i) © and (K) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Grant of Connectivity, Long term and Medium term Open access in Inter State Transmission and related Matters) Regulations, 2009 for direction for implementation of the Open Access on the Inter State Transmission System of Power Grid Corporation of India Limited. (On admission)
	6.	94/MP/2013	JPVL	Petition under Section 29(5) of the Electricity Act, 2003 and regulation 2.3.1 (7) of the Central Electricity regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 seeking a direction against the Respondent to permit the revision of the schedule for petitioner Karcham Wangtoo Hydro Electric Plant (Karcham Wangtoo HEP) more than once on account of high silt level in the Sutlej River (On admission).
	7.	95/MP/2013	JPVL	Petition under section 79 (l) © read with section 79 (i) (f) of the electricity Act, 2003 seeking a direction that no state transmission charges and losses are leviable on the petitioner by the respondent Ni ! (i.e State transmission utility) for scheduling and evacuation of 150 MW power from the petitioners plant through inter-State transmission lines of power grid corporation of India Limited as the intra-State transmission system of respondent No. I shall not be used for such open access (On admission).
	8.	96/MP/2013	CPL	Petition Under Section 79(l)©, 79 (i)(f) and 79(l)(K) of the Electricity Act, 2003 for directions upon the Central Transmission Utility (CTU) for permitting flow of power through an alternate source instead of the identified source against the Medium Term Open Access already granted (On admission)
28.5.2013 Tuesday At 2.30 A.M. Coram: 1. Chairperson 2. Member (VS) 3. Member (DD)	1.	160/GT/2012	UPCL	Application under Regulation 20, 25, & 27 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, Regulations 2,4 and 5 of the CERC (Terms and Conditions of tariff) Regulations, 2009 and section 62(1) (A) read with 79(l)(d) and 79(l)(f) of the electricity Act, 2003 for determination of Tariff for the 2X600 MW power plant set up by Udupi Power Corporation Limited in Udupi Taluk, Udupi district, Karnataka.
	2.	12/MP/2013 with I.A.No. 3/2013	UPCL	Application filed under Section 79 (1) (f) of the Electricity Act, 2003 read the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999

(T.D. PANT)
Deputy Chief (Legal)
23.5.2013